

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/ Jammu

Notification
Srinagar, the 6th December, 2016

SRO **384** . - In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint the below mentioned officers to be the Executive Magistrates of the first class who shall exercise all the powers of an Executive Magistrate of the first class within their respective territorial jurisdiction of District Jammu:-

S.No.	Name of the Officer S/Shri	Designation	Place of posting
1	Dr. Aswani Hansa	Tehsildar	Teshildar, Kharah Balli
2	Om Parkash	Naib Tehsildar	Naib Tehsildar Dori Dager

By order of the Government of Jammu and Kashmir

Sd/-

(Abdul Majid Bhat)
Secretary to Government,
Department of L, J&PA

NO:LD(P) 94/1-Jammu

Dated: 06 -12- 2016

Copy to the:-

1. Commissioner/ Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. Deputy Commissioner, Jammu. This is with reference to his letter No. 7606/DMJ/LO/2016-17 dated 15-11-2016 received in this office on 24-11-2016.
4. General Manager, Government Press, Jammu for publication in an extra Ordinary issue of the Government Gazette.
5. SRO Section, Department of Law, Justice and PA (W.7. S.C).


(Shafiq Hussain Mircha)

Assistant Legal Remembrancer,
Department of Law, Justice & PA

